

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE - 560 038.

Dated: 18 APR 1995

APPLICATION NO. 977 of 1995.

APPLICANTS: Sri.Basavaraj,Bharwad Dist.

V/S.

RESPONDENTS: The Chief General Manager, Telecom,
Karnataka Circle, Bangalore and another.

To

1. Sri.F.V.Patil, Advocate,
No.555,Fifty third Cross,
Third Block,Rajajinagar,
Bangalore-560 010
(Near Rama Mandir).

Subject: Forwarding copies of the Orders passed by the
Central Administrative Tribunal, Bangalore-38
xxx

Please find enclosed herewith a copy of the Order/
Stay Order/Interim Order, passed by this Tribunal in the above
mentioned application(s) on 03-04-1995

Issued on
18/4/95

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✓ GM /
D.P. DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

ORIGINAL APPLICATION No.977/1995

MONDAY, THIS THE 3RD DAY OF APRIL, 1995

SHRI JUSTICE P.K. SHYAMSUNDAR .. VICE CHAIRMAN

SHRI T.V. RAMANAN .. MEMBER (A)

Basavaraj, S/o Gurupathrao Savalgi,
Major, Occ: Casual Mazdoor,
R/o Desai Oni, Durga Devi Temple,
Hubli, Dharwad district. ... Applicant

(By Advocate Shri F.V. Patil)

Vs.

1. The Chief General Manager, Telecom,
Karnataka Circle, Maruthi Complex,
Gandhinagar, Bangalore - 560 009.
2. The Divisional Engineer (Admn;),
Telecom District Manager, Hubli-21,
Dharwad district. ... Respondents

ORDER

Shri T.V. Ramanan, Member (A):

Case called twice, applicant and his counsel absent.

We have considered the application which is posted today for admission. We find no good reason to admit the same because by his own admission, the applicant started working as a casual mazdoor on muster roll from 1.12.1989 ^{which also} is evident from Annexure-A2. The guidelines of Department of Telecommunication, New Delhi, contained in the letter dated 27.12.1993 says that only those casual mazdoors engaged between 31.3.1985 and 22.6.1988 and who continued to function as such could be considered for grant of temporary status. Since, by his own admission, the applicant started working as casual mazdoor only from 1.12.1989, he does not seem to be eligible for grant of temporary status. That is what exactly has been stated by respondent No.2 in his reply dated 16.11.1994 in respect



the direction given by this Bench of the Tribunal in O.A.
No.983/1993 decided on 29.7.1994. Hence, we see no substance
in this application which is hereby dismissed. No costs.

Sd/-

(T.V. RAMANAN)
MEMBER (A)

Sd/-

(P.K.SHYAMSUNDAR)
VICE CHAIRMAN

TRUE COPY


18/4/95

Section Office
Central Administrative Tribunal
Bangalore Bench
Bangalore

